

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA(CAA) NO.09/Chd/Hry/2017

Sections 230 read with Section 232 and other applicable provisions of the Companies Act, 2013

In the matter of:

Scheme of Arrangement between:

Quattro Global Services Private Ltd. & Ors. ...Applicant-companies

Present: Mr. Atul V. Sood, Advocate for petitioner-companies.

Learned counsel for the applicant-companies seeks to file application for condonation of delay in filing of this petition supported with the affidavits of Authorised Representative(s) in respect of all the three Companies. Matter is adjourned to 15.05.2017 for hearing. Let the compliance be made at least two days before the date fixed. Learned counsel for applicant-companies is further directed to file list of shareholders and the Directors of the applicant-companies by the next date.



(Justice R.P. Nagrath)
Member(Judicial)



(Deepa Krishan)
Member (Technical)

April 28, 2017
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